

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of January, 2013 (28.1.2013 to 31.1.2013)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
29.1.2013 Tuesday At 10.30 A.M.	1.	223/TDL/2012	GFPSPL	Application for grant of inter-State trading licence to Green Field Power Service Pvt. Ltd., Hyderabad.
	2.	162/MP/2012	ENICL	Petition for determination of transmission charges for additional scope of work and corresponding amendment of transmission charges approved by Commission vide its order dated 28.10.2010 for transmission system being established by petitioner as there is a change/addition in the scope of work of the project.
	3.	28/RP/2012	NTPC	Review of the order dated 17.10.2012 passed by the Honorable Commission determining tariff of Tanda Thermal Power Station (440 MW) for the period from 1.4.2009 to 31.3.2014 (<i>On admission</i>).
	4.	I.A. No. 2/2012 in Petition No. 170/MP/2011	TANTRA NSCO	Extension of Contract Performance Guarantee by M/s Talcher-II Transmission System (<i>On admission</i>)
	5.	4/MP/2013	PXIL	Request for grant of time for 3 years to comply with Regulation 19 (1) read with Regulation 20 of the CERC (Power Market Regulations), 2010.
	6.	71/TT/2012	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2014 for 315 MVA, 400/220 kV ICT at Bhiwadi under Northern Regional Transmission Strengthening Scheme in NR .
30.1.2013 Wednesday At 10.30 A.M.	1.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 for establishing an appropriate mechanism to offset in tariff the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new coal pricing Regulation by Indonesian Government and other factors.
	2.	283/MP/2012	CAPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including PPA. (<i>On admission</i>).
	3.	006/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and article 13.2 b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period. (<i>On admission</i>)
31.1.2013 Thursday At 10.30 A.M.	1.	116/TDL/2012	HMMFL	Application for grant of inter-State trading licence to HMM Infra Ltd.
	2.	170/TL/2012	ACBIL	Application for grant of inter-State transmission licence to ACB India Limited.
	3.	246/MP/2012	TOWMCP L	Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy

				Generation) Regulations, 2012 in relation to non-grant of registration to Timarpur-Okhla Waste Management Company Private Limited.
	4.	72/TT/2011	PGCIL	Approval of transmission tariff for spare converter transformer for Vizag back to back HVDC Terminal (Ant. DOCO: 1.4.2011) in Southern Region for Tariff Block 2009-14 Period.
	5.	160/GT/2012 With I.A.No. 49/2012	UPGL	Determination of tariff of Udupi Thermal Power Station (2x600 MW) for the period from 11.11.2010 to 31.3.2014 (Unit-I) and from 1.4.2012 to 31.3.2014 for Unit-II.

(T.D. PANT)
Bench Officer
24.1.2013